ITEM NO.25 COURT NO.13 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15955/2026

[Arising out of impugned final judgment and order dated 05-05-2026 in CRLA No. 0818/1985 passed by the High Court of Judicature at Allahabad]

RAMAKANT Petitioner(s)

VERSUS

THE STATE OF U.P. Respondent(s)

Date : 28-10-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s): Mr. Dharnidhar Jha, Sr. Adv.
Mr. Jayesh Gaurav, Adv.
Mr. Ishwar Chandra Roy, Adv.
Ms. Diksha Ojha, Adv.
Mr. Ranjan Nikhil Dharnidhar, AOR

For Respondent(s): Mr. Bhakti Vardhan Singh- 2454, AOR
Ms. Pooja Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.

2. Office to requisition the records of the Trial Court as well as of the High Court.

3. List on 16.12.2026 for consideration of the bail prayer of the appellant.

(ABHINAV KUMAR)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)

Signature Not Verified
Digitally signed by ABHINAV KUMAR
Date: 2026.10.28 18:02:34 IST
Reason: